

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-67/2022/3219/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Lohit Kumar Saikia,
Presiding Officer,
Industrial Tribunal, Guwahati.

Dated Guwahati the th 28 March, 2024.

Sub: **Earned leave.**

Ref:- Letter No. IT.6/24/86 dtd. 27.03.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for twenty eight days from 30.03.2024 to 26.04.2024** (prefixing 29.03.2024; suffixing 27.04.2024 to 28.04.2024), **along with station leave permission, from the evening of 28.03.2024 till the morning of 29.04.2024.** Further, you are asked to hand over charge of your Court and Office to the District and Sessions Judge, Kamrup (M), and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-67/2022/3220-3222/A, dated , 28-03-2024
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information
(Copy of leave application is enclosed herewith).
2. The District & Sessions Judge, Kamrup (M).
- ✓ 3. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)